

wholesaler to another where the transaction is not accompanied by physical delivery of stocks; (v) monitoring of information regarding sale and despatch of free sale sugar by the factories; (vi) provision for turnover of stocks by recognised dealers within 10 days period; (vii) release of additional free-sale quotas of sugar in May and June, 1980; and (viii) decision to import 2 lakh tonnes of sugar.

As a further step recently taken by Government to check price rise, the stock holding limits for recognised dealers of sugar and khandsari have been further reduced on 14-7-80. An order has also been issued requiring khandsari producers to declare their stocks as on 15-7-80 and dispose of the entire stocks including those produced upto 30-9-80 latest by 31-10-1980 with further stipulation to dispose of at least 20 per cent of the stocks during each month.

Central Aid for Reconstruction of Irrigation Wells in Rajasthan

6781. SHRI VIRDHI CHANDER JAIN: Will the Minister of AGRICULTURE be pleased to state:

(a) the amount of assistance, out of the Central assistance, provided by the Government of Rajasthan for the repair of those irrigation wells which were damaged and destroyed due to floods of Luni rivers in several villages of Barmer district;

(b) the number of farmers provided with the above assistance or loan but who could not construct wells for want of cement; and

(c) the steps being taken by the Centre as well as State Government to make available cement to the concerned farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) According to information received from the Government of Rajasthan, 1806 LS—9

the State Government sanctioned Rs. 46,07,100 for construction and repairs of 1369 wells.

(b) In Siwana area 82 agriculturists whose wells were partly damaged are still to be issued cement.

(c) The State Government has reserved 50 per cent of allotment of cement for agricultural purposes.

प्रोटेक्टिव थ्रिफ्ट एण्ड क्रेडिट सोसाइटी,
दिल्ली

6782. श्री केशवराव पारधी :

श्री नन्द किशोर शर्मा :

क्या कृषि मंत्री यह बताने की कृपा करेंगे

कि

(क) क्या प्रोटेक्टिव थ्रिफ्ट एण्ड क्रेडिट सोसाइटी, दिल्ली ने ऋण मंजूर करते समय प्रत्येक ऋण के लिये अलग अलग प्रतिभूति प्राप्त की थी और यदि नहीं तो उसके क्या कारण हैं;

(ख) क्या इस समिति के पदाधिकारियों ने दिल्ली राज्य सहकारी बैंक को चूक करने वाले सदस्यों की सूची पेश की थी; यदि हाँ, तो बैंक ने कितने सदस्यों की ओर समिति की देय राशियों का बकाया दिखाया और प्रत्येक सदस्य की ओर मूलधन और ब्याज की अलग-अलग कितनी राशियाँ बकाया हैं ;

(ग) क्या बैंक ने समिति के पदाधिकारियों के विरुद्ध सहकारिता विभाग, दिल्ली के पास मध्यस्थता का मामला दायर किया है और इस विभाग के जाँच अधिकारी के पास भी एक मामला लम्बित है ;

(घ) यदि हाँ, तो मामले का अन्तिम निर्णय कब तक दिये जाने की सम्भावना है ; और

(5) यदि नहीं तो उसके क्या कारण हैं ?

कृषि मंत्रालय में राज्य मंत्री (श्री आर० बी० स्वामीनाथन) : (क) से (ग) : प्रोटोकॉल बंधु एण क्रेडिट सोसाइटी के उपनियम संख्या 36 के अनुसार सोसाइटी द्वारा ऋण मंजूर करने के लिये प्रायः एक या अधिक जमानतें ली जाती हैं ।

2. दिल्ली राज्य सहकारी बैंक द्वारा कोऑपरेटिव सोसाइटीज, दिल्ली प्रशासन के रजिस्ट्रार को दी गई सूचना के अनुसार सोसाइटी ने बैंक को चूक करने वाले सदस्यों की कोई सूची प्रस्तुत नहीं की है ।

3. दिल्ली राज्य सहकारी बैंक ने 7-1-80 को सोसाइटी तथा दो गारन्टीकर्ताओं के विरुद्ध रजिस्ट्रार कोऑपरेटिव सोसाइटी के पास मध्यस्थता का मामला दायर किया था तथा मध्यस्थ ने 7-7-80 को 36,943,27 रुपये के देय (26,499.97 रुपये मूलधन तथा 30-6-79 तक 10,443.30 रुपये ब्याज की रकम) की वसूली के लिये अपने निर्णय की घोषणा की थी ।

4. दिल्ली कोऑपरेटिव सोसाइटीज, एक्ट 1972 की धारा 55 के अधीन 12-10-79 को जांच के आदेश दिये गये परन्तु सोसाइटी के पदाधिकारियों के द्वारा रिकार्ड पेश न करने के कारण जांच शुरू नहीं हो सकी । अतः जांच अधिकारी का स्थानांतरण हो गया और 23-5-80 को नये जांच अधिकारी की नियुक्ति की गयी । उन्होंने 31-5-80 को सोसाइटी के सचिव को गिरफ्तार करवाकर 9-6-80 को सोसाइटी के रिकार्डों को अपने कब्जे में ले लिया । जांच का कार्य जारी है । जांच पूरी होने में कुछ समय लगेगा क्योंकि सोसाइटी के रिकार्डों की गहराई से जांच होनी है ।

Review of Government Accommodation

6783. DR. VASANT KUMAR PANDIT: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government has taken a review of the Houses provided to the Central Government employees as required under the rules;

(b) when the last such review was undertaken;

(c) whether Government are planning new rules enabling Government employees to retain the premises on retirement;

(d) if so, the terms and conditions of such a concession; and

(e) whether Government propose to raise the rent of Government premises held by Government employees?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). There are no specific rules for undertaking a review of houses provided to Central Government employees. However, entitlement of officers and the plinth areas of residences are reviewed from time to time. One such review was undertaken in 1975. Again in September, 1978, plinth areas of types A, B and C were reviewed and revised. Similarly on a review of the satisfaction level in the General Pool, Government have launched a crash programme of construction of a large number of quarters mainly in the lower types A, B & C to meet the growing needs of the employees drawing a salary upto Rs. 1,000/- per month.

(c) and (d). There is no proposal to frame new rules to enable Government employees to retain Government accommodation on retirement. However, on the recommendation of the National Council, JCM, the question of restoring the erstwhile concession (discontinued since the 1st May, 1978) of ad hoc allotment to a dependent son/unmarried daughter/spouse of an officer who is other-